IN THE CENTRL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

Regn. No. O.A. 1458/92 Date of decision 2.6.1992

G.C. Nautiyal Applicant

Shri Amrit Khemka Counsel for the applicant

vs.

Union of India & Others Respondents

None Counsel for the respondents

CORAM

The Hon'ble Mr. Justice Ram Pal Singh, Vice-Chairman(J).

The Hon'ble Mr. P.S. Habeeb Mohamed Member (A).

J U D G M E N T (ORAL)

The applicant has filed this O.A. with prayer challenging Annex. P-1. Aggrieved by Annexure P-1, he filed a representation (Annex. P-II) on 23rd April, 1991, but the same remains undisposed of by the respondents. In the interest of justice, we direct the respondents to pass appropriate orders on this representation filed by the applicant pending before them as early as possible, preferably within a period of 2 months from the date of receipt of a copy of this order.

The O.A. is disposed of finally. The parties shall bear their own costs.

(P.S. HABEEB MOHAMED)
MEMBER (A)

(RAM PAL SINGH)
VICE-CHAIRMAN (J)